

HDFC BANK
We understand your world

HDFC Bank Ltd
Branch Office: HDFC Bank House, H.No. 6-3-246 and 6-3-244/A, 3rd floor, Roxana Palladium, Road no.1, Banjara Hills, Hyderabad, Telangana, 500034

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per U/s.13 (4) of Act read with rule 8 of the Security Interest Enforcement Rules, 2002). Whereas, the undersigned being the Authorized Officer of the HDFC Bank Ltd., rep by its Authorized Officer having office at HDFC Bank Ltd. Rural Banking Group, 2nd floor, Zenith House, Opp. Race course, Keshavnagar Khadye Marg, Mumbai, Maharashtra 400034, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 15-05-2024 calling upon the borrowers: 1. **M/S. Vijay Trading Co.** D.No: 20-1031(New), 20-127(Old), Gunji, Badepally, Jachchela, Mahabubnagar, Telangana - 509301 (Applicant) 2. **Bheemreddy Daredy** (PROPRIETOR) 20-1031, Gunji, Near Gunji, Jedcherla, Mahabub Nagar, Mahabubnagar, Telangana-509301 (Proprietor) 3. **Amruthamma Daredy**, H No 20-127 Gunji, Near, Nagar Kurnool Road-509209. (Guarantor) To repay the amount mentioned in the notice being **Rs. 55,19,437.60/- (Rupees Fifty Five Lakhs Nineteen Thousand Four Hundred Thirty Seven and Sixty Paise only)** with future interest and penal interest in case of default charges, costs etc., from -15-05-2024 within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Ordinance read with rule 9 of the said rule on this **20-09-2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HDFC Bank Ltd for an amount **Rs. 55,19,437.60/- (Rupees Fifty Five Lakhs Nineteen Thousand Four Hundred Thirty Seven and Sixty Paise only)**, as on 15-05-2024 and cost, interest thereon.

SCHEDULE OF PROPERTIES
Property Owner: Smt. Daredy Amruthamma, All That part of H.no.22-122, Plot no. 6, Block No.18(Old) New 20, Admeasuring 111.11 Sq. Yds., or 93.00 Sq. Mtrs., Situated at Gunji Badepally Village, Jachchela mandal, Mahabub Nagar Dist. And Bounded by: North : Plot of Badam Balaiiah, South: Plot No.7 of Jaganatham, East : D Venkata Reddy, West : Gunji Road

Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Date : 20-09-2024 **Authorized Officer HDFC Bank Ltd.**

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HDFC Bank Ltd
Branch Office: HDFC Bank House, H.No. 6-3-246 and 6-3-244/A, 3rd floor, Roxana Palladium, Road no.1, Banjara Hills, Hyderabad, Telangana, 500034

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per U/s.13 (4) of Act read with rule 8 of the Security Interest Enforcement Rules, 2002). Whereas, the undersigned being the Authorized Officer of the HDFC Bank Ltd., rep by its Authorized Officer having office at HDFC Bank Ltd. Rural Banking Group, 2nd floor, Zenith House, Opp. Race course, Keshavnagar Khadye Marg, Mumbai, Maharashtra 400034, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 10-05-2024 calling upon the borrowers : 1. **Nayaki Srinivasulu** s/o Nayaki bojjanna, H no 9-56, Shanti Nagar, Waddepalli Mandal, Mahabubnagar Dist- 509126 (Co-Applicant) 3. **Nayaki Ajay Kumar** s/o Nayaki Srinivasulu, H no 9-56, Shanti Nagar, Waddepalli Mandal, Mahabubnagar Dist - 509126 (Co-Applicant) 5. **N Krishna Reddy** s/o n bojjanna, H no 9-29/8, shanti Nagar, Waddepalli Mandal, Mahabubnagar dist - 509126 (Guarantor) To repay the amount mentioned in the notice being **Rs. 65,85,844.55/- (Rupees Sixty Five Lakhs Eighty Five Thousand Eight Hundred Forty Four and Sixty Five Paise Only)** with future interest and penal interest in case of default charges, costs etc., from -09-05-2024 within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Ordinance read with rule 9 of the said rule on this **20-09-2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HDFC Bank Ltd for an amount **Rs. 65,85,844.55/- (Rupees Sixty Five Lakhs Eighty Five Thousand Eight Hundred Forty Four and Sixty Five Paise Only)**, as on 09-05-2024 and cost, interest thereon.

SCHEDULE OF THE PROPERTY - I
All that part and parcel the land extent of Ac. 0.39 Cents in Sy.No.131/B of Waddepalli Village & Mandal, Mahabub Nagar Under the Jurisdiction of Alampur, sub registration and District of Jogulamba Dist. Boundaries: East: Land of Kurva Ramudu Kurva Anjaneyulu North: Road, West: Land Edge Chinnna Hammathu, South: Land Pedda Kurva Badesab Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance further needful action will be resorted to, holding you liable for all costs and consequences.

Date : 20-09-2024 **Authorized Officer HDFC Bank Ltd.**

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA FINANCE LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 12th Floor, R Teck Park, Nirfon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE
15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor has taken possession of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

DATE & TIME OF E-AUCTION : 15.10.2024, BETWEEN 11:00 A. M. TO 01:00 P. M.
LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 14.10.2024

S. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets and Type of Possession	Reserve Price (in ₹)	Earnest Money Deposit (EMD) (in ₹) / Incremental Value (in ₹)	Demand Notice Date & Total Amt. (in ₹)
1.	Mrs. Janagam Padma S/o. Janagam Ramesh	All That Piece And Parcel of Property The R. C. C. House Bearing House No. 1-4/3/1, Admeasuring To An Extent of 130 Sq. Yards or 108.06 Sq. Mtr., Covered By Plinth Area 560 Sq. Ft., Out of Survey No. 62/A/3, Situated At Nekkonda Grama Panchayat, And Village And Mandal Warangal District. And Within The Jurisdiction of Sub Registrar Narsampet And District Registrar Warangal District Which Is ~Bounded As Under :- + East : 10'-00" Proposed Road; + West : Plot of Mallampati Sanjeeva Reddy (Vendor); + North : Plot of Mallampati Sanjeeva Reddy (Vendor); + South : Plot of Mallampati Sanjeeva Reddy (Vendor) Measurement Of Scheduled Property :- + North & South : 65 Ft., + East & West : 18 Ft. (PHYSICAL POSSESSION)	₹ 24,30,000/- (Rs. Twenty Four Lacs & Thirty Thousand Only)	₹ 2,43,000/- (Rs. Two Lacs and Forty Three Thousand Only) / ₹ 25,000/- (Rs. Twenty Five Thousand Only)	14.12.2023 & ₹ 24,89,316/- (Rs. Twenty Four Lakhs Eighty Nine Thousand Three Hundred & Sixteen Only) Due as on 14.12.2023

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Finance Limited / Secured Creditor's website i.e. <https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx>.
Contact Nos.: Aditya Birla Finance Limited, Authorized Officer - 1) Mr. Apoorva Thomas Danthi - apoorva.danthi@adityabirlacapital.com, M. No. 9930909725 You may also visit nearest Branch or contact Aditya Birla Finance Limited 2) Mohit Sharma : mohit.sharma15@adityabirlacapital.com - M. No. 9873913955 3) Mr. Rajesh Patsariya (Rajesh.patsariya@adityabirlacapital.com) M. No. 9399747164

Place : Warangal, Telangana
Date : 25.09.2024

Sd/-
Authorized Officer
ADITYA BIRLA FINANCE LIMITED

Filatex Fashions Ltd
D.No.1-80-40-SP-58-65, Shilpa Homes Layout, Gachibowli, K.V.Rangareddy, Seri Lingampally, Hyderabad - 500 032, Telangana CIN:L51491TG1994PLC017158

CORRIGENDUM IN CONTINUATION TO THE NOTICE AND EXPLANATORY STATEMENT ATTACHED THERETO DATED 14.08.2024 CONVENING THE 30th ANNUAL GENERAL MEETING FOR FY 2023-24 OF FILATEX FASHIONS LIMITED TO BE HELD ON FRIDAY 27.09.2024 AT 03:00 P.M.

The Company vide notice dated 14.08.2024 scheduled the Annual General Meeting on Friday, 27.09.2024 at 03:00 P.M. through video conferencing and other audio - visual means. This Corrigendum is issued in continuation to the Notice & Explanatory Statement annexed thereto dated 14.08.2024 which was mailed to all the shareholders and uploaded on the Websites of the Company, National Stock Exchange of India Limited and BSE Limited on 05.09.2024.

The Company submitted to the Exchanges the outcome of the board meeting held on 30.05.2024 approving the financials results including the Balance Sheets (standalone and consolidated) as at 31.03.2024. There is an inadvertent omission in mentioning and attaching note no. 3A relating to investments in non-current assets in the standalone balance sheet and the same, i.e. note no. 3A is now attached to standalone balance sheet for kind information of all the shareholders. Kindly also note that there is no change whatsoever in respect of any of the numbers in the standalone Balance Sheet. Also, there is a typographical error in showing goodwill, investments and other equity in the consolidated Balance Sheet as at 31.03.2024. The investments were shown as Rs. 219,588 Lakhs instead of goodwill of Rs. 219,472.20 Lakhs and investments of Rs. 102 Lakhs is attached as Note No 4A, which is now attached to consolidated balance sheet. Further, the other equity under note no. 13 was mentioned as Rs. 1,46,902.51 Lakhs instead of Rs. 1,46,888.71 Lakhs. Loans under Note No.4 has been changed to Note No 4B. The consolidated Balance Sheet together with schedules 3A, 4A and 13, Cashflow as a result of the above illustrated transactions, and Note No. 2.32 demonstrating about the consolidation are also available on the websites of National Stock Exchange of India Limited, BSE and Company at www.nseindia.com, www.bseindia.com and www.filatexfashions.co.in respectively for the kind information of all the shareholders.

All the other contents in the Financial statements including the balance sheets (standalone and consolidated) as at 31.03.2024 of the AGM Notice and outcome of the Board Meeting held on 30.05.2024 remains the same.

We therefore request all the shareholders to read this corrigendum as part of the notice with financial statements and annexures convening the 30th AGM to be held on 27.09.2024 and also a part of the Outcome of the Board Meeting held on 30.05.2024 with financial results.

Date: 23.09.2024
Place: Hyderabad

Sd/- Filatex Fashions Limited
For: Chintala Srinivas rao
Company Secretary and Compliance Officer

SCHEDULE-II FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

For the attention of the stakeholders of M/S SSB STRUCTURAL AND GALVANISING PRIVATE LIMITED

S.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	SSB Structural & Galvanising Private Limited
2	Date of incorporation of corporate debtor	08-Aug-2013
3	Authority under which corporate Debtor is incorporated / registered	ROC Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. Corporate Debtor	U28930TG2013PTCO089403
5	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No 900, Sy No 229 to 246, BN Reddy Nagar, CHE Cherla pally, HCL post, Hyderabad, Telangana-500062
6	Date of closure of Insolvency Resolution Process	18th September 2024
7	Liquidation commencement date of corporate debtor	19th September 2024
8	Name and registration number of the insolvency professional acting as liquidator	Ravuru Hari Prasad, IBI/IBA-001/IP-P-02690/2022-2023/14126
9	Address and e-mail of the liquidator, as registered with the Board	Flat.304, Sai Neelakanta Towers, Chandulal Bowli, Sikh vilage, Secunderabad, Near Tadbound Hanuman temple Hyderabad, Telangana-500009. hariprasad17@gmail.com Ph.9867140700
10	Address and e-mail to be used for correspondence with the liquidator	Flat.304, Sai Neelakanta Towers, Chandulal Bowli, Sikh Village, Secunderabad, Near Tadbound Hanuman temple Hyderabad, Telangana-500009. liquidationssbsgpl@gmail.com Ph.9867140700.
11	Last date for submission of claims	19th October 2024

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench, Court - I has ordered the commencement of liquidation of the **M/s SSB Structural and Galvanising Private Limited on 19th September 2024**. The stakeholders of **M/s SSB Structural and Galvanising Private Limited** are hereby called upon to submit their claims with proof on or before **19th October 2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in claim, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date: 24th September 2024
Place: Hyderabad

RAVURU HARI PRASAD
IBI/IBA-001/IP-P-02690/2022-2023/14126
Liquidator, SSB Structural & Galvanising Private Limited

NOTICE FOR SALE OF ASSETS
IN THE MATTER OF CH. VARA LAKSHMI, BANKRUPT

(Order passed by the Hon'ble NCLT, Hyderabad Bench-I, in CP (IB) No. 111/121/HDB/2023 u/s. 121 of IBC, 2016 in the matter of State Bank of India vs. Ch. Vara Lakshmi)

Notice is hereby given to the public in general that the Assets of Mrs. Ch. Vara Lakshmi (Bankrupt) is proposed to be sold in terms of Part A of Schedule II under Regulation 27 of the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 through e-auction platform <https://bankeauctions.com>. The bidding shall take through online e-auction service provider M/s. C1 India Private Limited at <https://bankeauctions.com>.

Sl.No.	Particulars	Details
1	Last date for submission of bid documents along with Earnest Money Deposit.	09-10-2024 up to 5.00 p.m.
2	Date of Site inspection / site visit	10-10-2024 to 12-10-2024 between 10.00 a.m. to 5.00 p.m.
3	Date of E-auction	14-10-2024 from 11.00 a.m. to 12.00 Noon. (With unlimited extension of 5 minutes each)
4	Address and email of the Bankruptcy Trustee	MMR Lion Corp, 4th Floor, HSR Eden, Beside Cream Stone, Road No.2 Banjara Hills, Hyderabad, Telangana-500034 Email: irppgchadalavada@gmail.com Mob No: 9848271555

Details of Assets under e-auction:

Description of Assets	Reserve Price (Rs.)	EMD (Rs.)	Bid incremental value (Rs.)
Agricultural Land at Survey no. 16 (Ac.1.54 cents), 17 (Ac.1.43 cents), 18 (Ac.1.08 cents), Anand Vihar venture, Mangamuru Village, Santanuthalpadu Mandal, Prakasam District, Andhra Pradesh admeasuring 4A.05 cents.	1,99,62,450	19,96,245	2,00,000

Notes:
1. The sale is being conducted without offering any warranties and indemnities.
2. The sale is being conducted on "As is where is", "As is what is", "whatever there is" basis and "without recourse" basis.
3. The Original documents of the above assets are under custody of Central Bureau of Investigation (CBI) in the matter of M/s. Chadalavada InfraTech Limited.
4. Caution to this Notice, that as per the documents provided by the unidentified sources the VIII Additional District Judge, Ongole in Original Suit No. 184 of 2017 between Sudhanugata Narayana Rao along with Mohammad Sahul Hameed and Chadalavada Vara Lakshmi, passed an Order 11th April 2018 granting decree on the property.
5. The completed and detailed information about the assets of the Bankrupt, online e-auction bid form, declaration and undertaking, general terms and conditions of online e-auction sale are available in the "E-auction Process Information Document". The sale notice must be read along with the "E-auction Process Information Document" which is available at <https://www.bankeauctions.com> (M/s. C1 India Private Limited) or contact Mr. Dharami Krishna at 9948182222mail: telangana@c1india.com or email to: irppgchadalavada@gmail.com.
6. Interested bidders shall participate after mandatorily reading and agreeing to the relevant terms and conditions including as prescribed in "E-auction Process Information Document".
7. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of bidding obligations on the part of the Bankruptcy Trustee or Bankrupt to effectuate the sale. The Bankruptcy Trustee has the absolute right to accept or reject any or all offers or adjourn / postpone / cancel the E-auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason therefor.
8. The sale shall be subject to the provisions of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder.
9. In case of any clarifications, please contact the undersigned.

Date: 25-09-2024
Place: Hyderabad

Malgil Madhusudhana Reddy
Bankruptcy Trustee
Regd No: IBI/IBA-001/IP-P00843/2017-2018/11427
AFA No. AAI/11427/2019/106193 Valid up to 29-10-2024

Ambuja Cement

adani Cement

SANGHI INDUSTRIES LIMITED
Registered Office: Sanghinagar P. O. Hayatnagar Mandal, R. R. District, Telangana - 501511
CIN: L18209TG1985PLC005581; Phone No.: +91 8415-242217
Corporate Office: Adani Corporate House, Shantigram, S.G. Highway, Khodiyar, Ahmedabad - 382421
Phone No. : +91 79-2656 5555 ; Email: companysecretarysil@adani.com ; Website: www.sanghicement.com

POSTAL BALLOT NOTICE TO MEMBERS

The members of Sanghi Industries Limited (the 'Company') are hereby informed that pursuant to Section 110 and all the other applicable provisions, if any, of the Companies Act, 2013 (the 'Act'), read with Rule 20 and 22 of Companies (Management and Administration) Rules, 2014, General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 15th April, 2020, 20/2020 dated 5th May, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021, 3/2022 dated 5th May, 2022, 11/2022 dated 28th December, 2022, 9/2023 dated 25th September, 2023 and 09/2024 dated 19th September, 2024 issued by the Ministry of Corporate Affairs, Government of India (MCA Circulars), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force), the company seeks the approval of the members for the special business by way of Ordinary Resolution as set out in the Postal Ballot Notice Dated 29th July, 2024 along with the explanatory statement (the "Notice"), by way of electronic means (i.e. remote e-voting only).

The dispatch of electronic copies of the Notice has been completed on Tuesday, 24th September, 2024 to those members whose name appear on the Register of Members / List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, 20th September, 2024 ("Cut-Off date") and who have registered their email addresses with the Company / Depositories. Physical Copies of the Postal Ballot Notice along with Postal Ballot Forms and pre-paid business reply envelopes are not being sent to members for this Postal Ballot in line with the exemption provided with MCA Circulars. The documents referred to in the Postal Ballot notice are available for inspection and members seeking inspection can send mail to companysecretarysil@adani.com.

Notice is available on the website of the Company at i.e. www.sanghicement.com and on the websites of the stock exchanges i.e. at National Stock Exchange of India Limited www.nseindia.com and BSE Limited at www.bseindia.com respectively and on the website of Central Depository Services (India) Limited at www.evotingindia.com.

In light of the MCA Circulars, Members who have not registered their e-mail address and in consequence could not receive the Postal Ballot notice, may temporarily get their e-mail address registered with the Company's RTA, Link Intime India Private Limited, by clicking the link: https://linkintime.co.in/emailreg/email_register.html. Post successful registration of the e-mail, the member would get soft copy of the notice and the procedure for e-voting along with the User ID and Password to enable e-voting for this Postal Ballot. In case of any queries, member may write to rnt.helpdesk@linkintime.co.in

The Company provides the Members the facility to exercise their right to vote by electronic means through E-voting services provided by CDSL. The detailed instructions for E-voting have been provided in the Notice.

The remote E-voting facility is available during the following period:

Commencement of E-Voting	9.00 a.m. (IST) Thursday, 26th September, 2024
Conclusion of E-Voting	5.00 p.m. (IST) Friday, 25th October, 2024

The remote E-voting module shall be disabled by CDSL for voting thereafter.

During this period, the members of the Company, holding shares as on Friday, 20th September, 2024 "Cut-off date", may cast their votes electronically. Once the vote on the resolution is cast by the member, he/she is not be allowed to change it subsequently. The voting rights of the members shall be their share of the paid-up equity share capital of the Company as on the Cut-off date i.e., Friday, 20th September, 2024. A person who is not a member as on the Cut-Off Date or who becomes a member of the Company after the Cut-Off Date should treat this Notice for information purposes only.

The Scrutinizer will submit his report to the Chairman or any other authorized person officer (s) of the Company and the results of the Postal Ballot along with the Scrutinizer's Report will be announced within two working days. The said results would be displayed at the Registered Office of the Company and intimated to the National Stock Exchange of India Limited & BSE Limited where the shares of the Company are listed. Additionally, the results will also be uploaded on the website of the Company at www.sanghicement.com and on the website of CDSL at www.evotingindia.com.

In case the members have any queries, they may refer the Frequently Asked Questions (FAQs) for members and e-voting user manual for shareholders that is available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cslindia.com or contact Mr. Rakesh Dalvi, Sr. Manager (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 Email : helpdesk.evoting@cslindia.com Contact No. 022-23058542/43 during working hours on working days.

The Board of Directors of the Company have appointed Mr. Chirag Shah, Practicing Company Secretary (Membership Number FCS: 5545 COP: 3498) as the Scrutinizer for conducting the postal ballot process in a fair and transparent manner.

By Order of the Board of Directors
For Sanghi Industries Limited

Place: Ahmedabad
Date: 24th September, 2024

Anil Agrawal
Company Secretary

Karnataka Bank Ltd.
Your Family Bank. Across India.

Asset Recovery Management Branch,
1St Floor, Plot No. 50, Sinrag Colony,
Road No. 3, Banjara Hills,
Hyderabad - 500073.

Phone : 040-23755686/ 23745686
E-Mail : hyd.am@ktbkbank.com
Website: www.karnatakabank.com
CIN : L85110KA1924PLC001128

POSSESSION NOTICE (For Immovable Property)
Whereas, the Authorized Officer of KARNATAKA BANK LTD., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued the Demand Notice under Section 13(2) of the said Act, calling upon the borrowers/mortgagors/co-obligants/guarantors to repay the dues within 60 days from the date of receipt of the said Notice.

Karnataka Bank Limited, Rajendranagar Branch

Sl.No.1. Name of borrowers/mortgagors/co-obligants/ guarantors: (1) Mr. Pathyara Basanth, S/o Mr. Pathyara Ramulu, (2) Mrs. Pathyara Lavanya, W/o Mr. Pathyara Basanth and (3) Mr. P. Sandeep Kumar, S/o Mr. Pathyara Basanth, all are addressed at No. 2-201, Hydershahote, Rajendra Nagar, Ranga Reddy - 500008, Telangana State Date of Demand Notice: 15.06.2024, Amount Demanded: Rs. 69,40,342.56 (Rupees Sixty Nine Lakhs Forty Thousand and Three Hundred Forty Two and Fifty Six Paise Only) under TL/C No. 6647001600012601 plus interest from 26.05.2024 @ 9.95%. Date of taking Possession : 23rd Day of September, 2024 Rs. 71,18,334.56 (Rupees Seventy One Lakh Eighteen Thousand Three Hundred Thirty Four and Fifty Six Paise Only) under TL/C No. 6647001600012601 plus interest from 26.08.2024 Plus costs.

Description of the Immovable Property : All that part and parcel of residential property, land admeasuring 140 Sq. yards, bearing Plot No. 32/P (S/P), in Sy. Nos. 98/AA, 99A, 99/AA, 99/E, 99/UU, 100/AA, 100/E, 100/U, 100/UU and 101/EE, together with residential house constructed thereon bearing H. No. 26-32/P, situated at Kary Well Homes, Gandhampada Village, Rajendranagar Mandal, Ranga Reddy District, Telangana State belonging to Mr. Pathyara Basanth & Mr. P Sandeep Kumar bounded by as per document/Actuals. North: Plot No. 32/P & 33/Plot No. 32/P & 33, East: 25' Wide Road/25' Wide Road, South: Plot No. 31/E. Chaitanya & E. Lavanya on Plot No. 31 and West: Plot No. 34/Plot No. 34.

Location: Latitude & Longitude: 17.370542, 78.388005.

Sl.No.2. Name of borrowers/mortgagors/co-obligants/ guarantors: (1) Mr. Bobbili Sudhakar Reddy, S/o Mr. Bobbili Lakshma Reddy, (2) Mrs. Bobbili Veena, W/o Mr. Bobbili Sudhakar Reddy and (3) Mrs. Bobbili Vimala Devi, W/o Mr. Bobbili Lakshma Reddy, all are addressed at H.No. 4-49, Padmavathi Colony, Shad Nagar, Aroo Nagar, Mahabubnagar - 509216 Date of Demand Notice: 06.07.2024 Amount Demanded: Rs.26,54,270.19 (Rupees Twenty Six Lakhs Fifty Four Thousand Two Hundred Seventy and Nineteen Paise Only) under TERM LOAN A/c No. 6647001600010501 plus interest from 06.06.2024 @ 12.20% Date of taking Possession : 23rd Day of September, 2024 Rs.27,38,954.45 (Rupees Twenty Seven Lakh Thirty Eight Thousand Nine Hundred Fifty Four and Forty Five Paise Only) under TERM LOAN A/c No. 6647001600010501 plus interest from 06.09.2024 Plus costs.

Description of the Immovable Property : All that part and parcel of Residential House No. 4-49 on Plot No. 46 admeasuring 72 sq yards in Padmavathi Colony, Block No. 1, Shad Nagar Municipality, Ranga Reddy District (Formerly Mahabubnagar District). The property belongs to Mr. Bobbili Sudhakar Reddy & Mrs. Bobbili Vimala Devi. The property is bounded as per Doc./Actual by North: H. No. 1-69/Neighbour's Building-18'-0". South: 15' Wide road/25' wide Road-18'-0". East: 12' Wide road/18' Wide Road-36'-0" and West: Part of Plot No. 46/Neighbour's Building-36'-0".

Location: Latitude & Longitude: 17.066811 & 78.207458.

(The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset). The borrower, mortgagors and the co obligants/ guarantors having failed to repay the amount, notice is hereby given to the borrower, mortgagors, co-obligants/guarantors and the public in general that the undersigned has taken the possession of the property described herein above in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 & 9 of the said Rules on this dates given above. The borrower, the mortgagors and the co-obligants/guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Karnataka Bank Limited, for the amounts as described herein above.

Sd/-
Chief Manager & Authorised Officer
Karnataka Bank Limited

Place: Ranga Reddy District.
Date: 23.09.2024

S. E. RAILWAY - TENDER
Tender Notice No. Elect-Chg-OT-24-25-19ACCL. Sr. Divisional Electrical Engineer (G)/Santargachi, South Eastern Railway, Kharagpur Division acting on behalf of President of India invites open tender from respective eligible contractors through e-Tendering in www.irops.gov.in website as per details mention below. Respective contractors are requested to apply for the same through online only, in www.irops.gov.in website. No offline tender will be accepted for this tender. Please read the tender document carefully uploaded in the document section for details. Name of the work : Escorting job of ACCL for AC coaches & ACCEA for First AC in various trains at Santargachi Coaching Depot for Two Years. Tender Value : ₹ 8,94,80,123.78. EMD/Bid Security : ₹ 5,97,400/-, Tender Closing Date & Time : 14.10.2024, 11:00 hrs. Tender Notice, tender document and other details are given in the www.irops.gov.in (PR-641)

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